

One of the major demands, i.e. grant of recognition to the Govt. of India Press non-Industrial Employees Association, Forms Unit has already been met on 5-3-85. As regards posting of separate Managers for the Forms and Publication Units, this matter has been examined and it has been decided that upto the Works Manager level the two units would continue to have separate Works Managers. Above this level there would be only General Manager to manage the affairs of both units as they are not large enough to justify the post of another General Manager. As regards more work orders for the press, there are heavy arrears in the Bindery Section. Hence, allotment of work to the Press has to be regulated. Other demands are also being looked into.

[Translation]

Supply of Sugar to Rajasthan

2001. SHRI VISHNU MODI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether common people are facing lot of difficulties because quota of sugar supplied to Rajasthan does not reach its destinations within the scheduled time due to shortage of railway wagons ;

(b) if so, the State-wise details of the sugar quota allotted and the quota of sugar allotted to Rajasthan during the past three years *vis-a-vis* other States and the sugar quota out of it actually received by Rajasthan ;

(c) the steps taken by Government so far to supply the remaining quota of sugar to this State ; and

(d) if no steps have been taken, the reasons therefor ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) Whenever complaints

are received from Rajasthan Government regarding shortage of railway wagons for lifting the allotted levy sugar from the factories, the matter of taken up with the railway authorities for rendering necessary assistance in making available adequate number of wagons to the factories for timely and expeditious despatches of the allotted quantity.

(b) Statement showing the monthly quotas of levy sugar allotted to Rajasthan *vis-a-vis* to other States/Union Territories during the last 3 years i.e. from April, 1982 onwards is attached. The information regarding exact quantity of levy sugar lifted by the Rajasthan Government against their monthly quotas is available with them and no intimation in this regard has been received from the State Government.

(c) and (d). Rajasthan being a direct allottee State, the allotment orders against the State Government's monthly levy sugar quotas are issued directly in favour of the State Government and, therefore, it is their responsibility to arrange timely lifting of full allotted quantity from the factories and arrange its efficient distribution to the consumers through fair price shops. On receipt of complaints from the State Government steps were taken to request the railway authorities for arranging the supply of railway wagons in adequate number and the concerned factories were also instructed to effect immediate despatches of allotted levy sugar to various destinations in Rajasthan. However, complaints have also been received from the sugar factories from time to time about late receipt of earnest money/despatching instructions from the State Government nominees, non-retirement of documents, etc. by them even on receipt of sugar at the destination railway stations creating financial difficulties for the factories. State Govt. have been advised on a number of occasions to take suitable remedial action to redress the legitimate grievances of the factories enabling them to effect speedy despatches of sugar.

Statement

The monthly quotas of levy sugar allotted to States/Union Territories during the last 3 years i.e. from April, 1982 onwards

(In Tonnes)

S. No.	States/ Union Territories	Monthly quota from 4/82 to 9/83	Monthly quota from October 1983
1.	Andhra Pradesh	22696	24027
2.	Andaman & Nicobar Islands	190	215
3.	Arunachal Pradesh	267	289
4.	Assam	8459	9190
5.	Bihar	29675	31573
6.	Chandigarh	275	328
7.	Dadra & Nagar Haveli	44	50
8.	Delhi	6104	6855
9.	Goa, Daman & Diu	470	478
10.	Gujarat	14433	15361
11.	Haryana	5462	5837
12.	Himachal Pradesh	1801	1917
13.	Jammu & Kashmir	2542	2673
14.	Karnataka	15743	16843
15.	Kerala	10796	11225
16.	Lakshadweep	65	68
17.	Madhya Pradesh	22156	23276
18.	Maharashtra	26645	27998
19.	Manipur	609	643
20.	Meghalaya	564	609
21.	Mizoram	207	240
22.	Nagaland	340	390
23.	Orissa	11166	11577
24.	Pondicherry	257	271
25.	Punjab	7085	7581
26.	Rajasthan	14494	15832
27.	Sikkim	134	154
28.	Tamil Nadu	20526	21284
29.	Tripura	876	958
30.	Uttar Pradesh	47111	50466
31.	West Bengal	23156	24435